
(2020) 12 SEBI CK 0096

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.482 Of 2020

Rajendra Hukumchand Gupta

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 17-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0096

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Vikas Bengani, Nidhi Singh, Kinjal Bhatt, Hersh Choudhary, Vidhii Partners

Judgement

1. We have heard the learned counsel for the parties through video conference. Three weeks time is allowed to the respondent to file reply. Two

weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on 29th January, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.